

EPF and ESI

2000. SHRI VIJAY GOEL: Will the Minister of LABOUR be pleased to state :

(a) whether there is significant rise in the cases of default by the industrial units in the country for implementing the provisions of the Employees' Provident Fund Act and the Employees' State Insurance Scheme;

(b) if so, the details thereof and the action taken by the Government during the last three years, State-wise;

(c) whether there have been reports of defaults in this regard on the part of M/s Sylvania and Laxman Ltd., Delhi; and

(d) if so, the details thereof and the action taken by the Government to protect the interest of the employees working in this industrial unit?

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM): (a) to (d). A statement showing the State-wise no of cases of default during the last three years is annexed. M/s. Sylvania and Laxman Ltd, Delhi has defaulted in payment of provident fund and ESI dues from February, 1996 and June, 1996 respectively. Necessary legal action as provided under the ESI Act and the EPF & MP Act, is already being taken for recovery of dues outstanding against the defaulting establishment including M/s. Sylvania and Laxman Ltd. Three FIRs under section 406/409 of the IPC have also been filed against M/s. Sylvania and Laxman for non-payment of the employees' share of Provident Fund.

STATEMENT

(A) Number of ESI default cases

| Name of Region | As on 31.3.1994 | | | |
|----------------|-----------------|------|------|---|
| | 1 | 2 | 3 | 4 |
| Andhra Pradesh | 2661 | 3086 | 3004 | |
| Assam | 695 | 701 | 772 | |
| Bihar | 1333 | 1366 | 1380 | |
| Delhi | 1884 | 1859 | 1043 | |
| Gujrat | 2651 | 2884 | 3158 | |
| Haryana | 2504 | 2601 | 2653 | |
| Karnataka | 2950 | 3300 | 3379 | |
| Kerala | 2062 | 2275 | 2407 | |
| | As on 31.3.1995 | | | |
| Madhya Pradesh | 1894 | 2098 | 2268 | |
| Bombay | 4532 | 4784 | 4742 | |
| Nagpur | 455 | 523 | 365 | |
| Pune | 1038 | 2053 | 2929 | |
| Goa | 266 | 299 | 323 | |
| Orissa | 642 | 690 | 726 | |
| Punjab | 2599 | 3112 | 3496 | |
| Rajasthan | 1524 | 1716 | 1863 | |

| 1 | 2 | 3 | 4 |
|---|------|------|------|
| Tamilnadu | 2250 | 2194 | 2362 |
| Pondicherry | 248 | 246 | 242 |
| Coimbatore | 745 | 762 | 998 |
| Madurai | 1543 | 1045 | 1083 |
| UttarPradesh | 1185 | 1228 | 1533 |
| West Bengal | 3556 | 4264 | 4592 |
| (B) Number of Establishments in default of EPF Dues | | | |
| Andhra Pradesh | 971 | 647 | 745 |
| Bihar | 1139 | 1304 | 1349 |
| Delhi | 456 | 536 | 500 |
| Gujarat | 282 | 274 | 209 |
| Haryana | 360 | 464 | 525 |
| Karnataka | 409 | 413 | 424 |
| Kerala | 503 | 388 | 464 |
| Madhya Pradesh | 693 | 667 | 505 |
| Maharashtra | 876 | 768 | 893 |
| N.E. Region | 145 | 144 | 124 |
| Orissa | 390 | 343 | 275 |
| Punjab | 1329 | 1389 | 1139 |
| Rajasthan | 490 | 546 | 577 |
| TamilNadu | 1316 | 1525 | 1281 |
| Uttar Pradesh | 1230 | 1352 | 1458 |
| West Bengal | 1232 | 1216 | 1216 |

Introduction of Fast Express Trains

2001. SHRI MEHBOOB ZEHEDI : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government propose to introduce fast express trains from Howrah to Barharwa, Azimganj, Sahibganj and Darbhanga;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) : (a) Howrah is already connected to Barharwa/Azimganj/Sahibganj/Darbhanga by train services. There is no proposal at present to introduce express trains from Howrah to Barharwa/Azimganj/Sahibganj/Darbhanga.

(b) Does not arise.

(c) Operational and resource constraints.